

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE GOPINATH.P.

TUESDAY, THE 12TH DAY OF MAY, 2020/22ND VAISAKHA, 1942

W.P(C) NO.9873 OF 2020

PETITIONER/PETITIONER :

SALIKUTTAN O.N.

[EMPLOYEE CODE 1052776]

DRIVER - GRADE -I, KSEB ELECTRICAL DIVISION

CHERTHALA - 688524, ALAPPUZHA

BY ADVS.KALEESWARAM RAJ (K-9)

VARUN C. VIJAY (V-555)

ARUNA A (A-1622)

THULASI K. RAJ (T-363)

RESPONDENTS/ RESPONDENTS :

1. KERALA STATE ELECTRICITY BOARD LTD.
REPRESENTED BY CHAIRMAN & MANAGING DIRECTOR
KERALA STATE ELECTRICITY BOARD
VAIDYUTHIBHAVAN, THIRUVANANTHAPURAM-695 001.
2. THE CHAIRMAN & MANAGING DIRECTOR,
KERALA STATE ELECTRICITY BOARD LTD.
VAIDYUTHI BHAVAN, THIRUVANANTHAPURAM-695 001.
3. BOARD OF DIRECTORS REPRESENTED BY THE
COMPANY SECRETARY, KERALA STATE ELECTRICITY BOARD LTD.
VAIDYUTHI BHAVAN, THIRUVANANTHAPURAM-695 001
4. CHIEF ENGINEER (HRM)
VYDYUTHIBHAVANAM, PATTOM, THIRUVANANTHAPURAM - 695004
5. EXECUTIVE ENGINEER,
KERALA STATE ELECTRICITY BOARD LTD.,
KSEB ELECTRICAL DIVISION, CHERTHALA- 688524.
6. MAYA MUKUNDAN,
(NAME OF FATHER AND AGE ARE NOT KNOWN TO THE PETITIONER)
EXECUTIVE ENGINEER, KSEB ELECTRICAL DIVISION,
CHERTHALA- 688524.

R1 TO R3 BY SC

R4 & R5 BY GOVERNMENT PLEADER SMT.VINITHA.B.

THIS WRIT PETITION HAVING COME UP FOR ADMISSION ON
12.05.2020, THE COURT ON THE SAME DAY DELIVERED THE FOLLOWING :

JUDGMENT

This Writ Petition is filed challenging Ext.P1 order of transfer dated 7.5.2020 issued by the fourth respondent, transferring the petitioner from Cherthala to Kalamassery. The petitioner states that he is placed under very difficult circumstances and prays that he may be retained at Cherthala. He also has a case that the transfer was a result of malafides as he had complained against some of the superiors.

2. The learned counsel for the petitioner submits that he has filed Ext.P2 representation before the fourth respondent and that the same is pending consideration.

3. In the totality of the facts and circumstances of the case, I dispose of this Writ Petition directing the fourth respondent to consider and pass orders on Ext.P2 after affording an opportunity of hearing to the petitioner. Considering the present lockdown situation, such hearing may even be conducted through over telephone and the petitioner may be permitted to submit any document which he wishes to rely upon in support of the case. The fourth respondent shall consider Ext.P2 and pass appropriate orders thereon as above within a period of three weeks from the date of receipt of a copy of this judgment. Till such time, the

petitioner would be permitted to continue working as Driver Grade-I, Electrical Division, Cherthala.

It is made clear that I have not expressed any opinion on the merits of the matter.

**GOPINATH.P.
JUDGE**

csi

APPENDIX

PETITIONER'S EXHIBITS :

EXHIBIT P1 - A COPY OF THE TRANSFER ORDER DATED 07.05.2020
ISSUED BY THE 4TH RESPONDENT.

EXHIBIT P2 - A COPY OF THE REPRESENTATION DATED 08.05.2020
SUBMITTED BY THE PETITIONER BEFORE THE 4TH
RESPONDENT.

RESPONDENTS' EXHIBITS : NIL